

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 431
IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 05.10.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
MR. RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
: Ms. Sanya Arora, Adv. (in IA No. 5087)

ORDER

Learned Counsel for the applicant is present and has submitted that they have already filed delay condonation petition and the same is yet to be numbered. Learned Counsel for the applicant is directed to pursue the matter with the Registry and to upload the same on the DMS Portal of the Tribunal. Let this matter be posted to 20.10.2023.

Sd/-

RAHUL BHATNAGAR
MEMBER (TECHNICAL)

Mukesh

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)